

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 108  
IA No. 83/JPR/2022  
IA No. 621/JPR/2022  
IA No. 107/JPR/2023  
IA No. 165/JPR/2023  
IA No. 263/JPR/2023  
CP No. (IB)- 161/7/JPR/2020  
Under Section 7 of IBC, 2016

**In the matter of:**

**Arti Kanoongo & Ors.**

**.... Financial Creditor/Applicant**

**Versus**

**Shrinathji Business Ventures Pvt. Ltd.**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Prateek Kasliwal, Adv.  
For the RP : Prashant Agarwal, RP  
For the Respondent : Manjeet Kaur, Adv.

**ORDER**

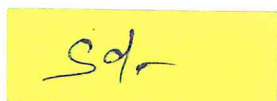
Heard Mr. Prateek Kasliwal, Adv. appearing on behalf of the SRA. Mr. Prashant Agarwal, RP present in person. Ms. Manjeet Kaur, Adv. appearing on behalf of ED.


**IA No. 263/JPR/2023**

**Submissions heard. Order is reserved.**

**IA No. 165/JPR/2023**

**Submissions heard. Order is reserved.**





**IA No. 83/JPR/2022**

This application has been filed by the Applicant/ RP seeking the release of the attachment over the assets of the Corporate Debtor taking pursuant to the provision of Prevention of Money Laundering Act, 2002. This application be considered at the time of the final order in IA No. 263/JPR/2023. Learned counsel for both the parties are permitted to file written submissions, if any, not exceeding 5 pages, within 7 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties.

Sdr

(Rajeev Mehrotra)  
Technical Member

Sdr

(Deep Chandra Joshi)  
Judicial Member

May 15, 2024